

delay in laying the papers mentioned at (5) above. [Placed in library. See No. LT-5780/88]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat, Ayurved University, Jamnagar, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1986-87.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. LT-5781/88]

Notification under Dock Workers Regulation of Employment) Act, Major Port Trusts Act, Review on and Annual Report of Hindustan Shipyard Ltd. New Delhi for 1986-87, etc.

THE DEPUTY MINISTER IN THE
MINISTRY OF SURFACE TRANSPORT
(SHRI P. NAMGYAL) : I beg to lay on
the Table :—

- (1) A copy of the Calcutta Dockworkers (Regulation of Employment) Amendment Scheme, 1987 (Hindi and English versions) published in Notification No. S. O. 141 in Gazette of India dated the 31st December, 1987, under section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-5782/88]
- (2) A copy of Notification No. G.S. R. 99 (E) (Hindi and English versions) published in Gazette of

India dated the 25th February, 1988 approving the Madras Port Trust (Licensing of Stevedores) Regulations 1987, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT. 5783/88]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Hindustan Shipyard Limited, New Delhi, for the year 1986-87

(ii) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See No. LT-5784/88]

12.05 hrs.

MESSAGE FROM RAJA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held today, the 23rd March, 1988, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, be extended upto the first day of the last week of the Hundred and Forty-seventh Session of the Rajya Sabha."

[English]

PROF. P.J. KURIEN (Idukki) : We want to express our views.

MR. SPEAKER : Why did you not give Calling Attention ?

[Translation]

MR. SPEAKER : No one prevented you for giving a notice for Calling Attention Motion—If you could not, then what can I do ?

Calling Attention, Mr. Suresh Kurup.

[English]

12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Strike by Employees of Delhi Transport Corporation

SHRI SURESH KURUP (Kottayam) : I call the attention of the Minister of State of the Ministry of Surface Transport to the following matter of urgent public importance and request that he may make a statement thereon :

"The situation arising out of the strike by employees of Delhi Transport Corporation."

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : I made

a statement on the Floor of the House on 17.3.88 regarding the strike by employees of the Delhi Transport Corporation. In that statement I had briefly mentioned the reasons why the DTC Management has not been able to accept the demands of the workers to extend to them the benefits of the 4th Pay Commission. I shall, therefore, not go into the grounds already covered in my statement of 17th March, 1988.

The strike which began on 17.3.1988 is still continuing, much to the regret of Government. I had assured the House in my statement on 17.3.1988 that the DTC Management and Government have taken necessary steps to face the situation created by the strike and alternative arrangements dealing with the strike situation have been made. These arrangements have been strengthened since then and a large number of buses drawn from various sources are operating in the city. I am aware that the level of services provided by these alternative arrangements is not adequate. But they have, by and large, averted a breakdown in the transport arrangements for the citizens of Delhi. The number of buses and other vehicles operating in the city during the past few days have been about 3000 and we have offers from transport operators in the neighbouring states to make their buses available for operation in Delhi. I am also happy to inform you that from 20th March the DTC has been cutting down on an average about 200 buses a day in various routes. I would like to use this opportunity to reiterate my hope and expectation that the inconvenience caused to the commuters will get reduced, if not disappear altogether, in the near future.

It is also a matter of some satisfaction that barring some incidents, the strike has not led to violence. Unfortunately there have been instances of intimidation of loyal workers as well as of families of loyal workers and also of damage to buses. I would like to appeal to all concerned to desist from such acts.

In order to deal with the strike situation, as an emergency measure, we had permitted the transport operators to charge